

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 08.02.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No.547/2019, IA (IBC)/996/2019 in CP No.162/130/HDB/2019
NAME OF THE COMPANY	Aayusiddi Life Sciences Pvt Ltd & 6 others
NAME OF THE PETITIONER(S)	Muralidhar Rao Maddibonina
NAME OF THE RESPONDENT(S)	Aayusiddi Life Sciences Pvt Ltd & 6 others
UNDER SECTION	130

ORDER

CP No.162/130/HDB/2019

Present: Ld. Counsel Mr. MB Suneel for the Petitioner.

Ld. Counsel Mr. Y. Suryanarayana for the Respondent.

Memo has been filed by the Respondent No.1 along with order of the Hon'ble Supreme Court of India, wherein direction has been given to dispose of petition under Section 130 of the Companies Act, preferably within 4 months from the date of order. Copy of the rejoinder has neither been e-filed nor physical copy has been supplied.

As the IA No.996 has been allowed, the applicants are directed to amend the cause title. **Matter is adjourned to 14.03.2024.**

Contd..

(2)

IA No.547/2019

Present: Ld. PCS Mr. S. Chidambaram for the Applicant.

Ld. Counsel Mr. Y. Suryanarayana for the Respondent.

Pleadings stand completed. **Matter is adjourned to 14.03.2024.**

IA (IBC)/996/2019

Present: Ld. Counsel Mr. N. Nasimha Sharma for the Applicant.

Ld. Counsel Mr. Y. Suraynarayana for the Respondent No. 1

Ld. PCS Mr. S. Chidabaram for the Respondents No. 2,3,4.

None for the Respondents No. 6&7.

This application has been moved for impleading the Applicants as party as they are holding 59.72 shares jointly. Keeping in view, the interests of the applicants in the subject matter, they are necessary parties and accordingly the application is allowed and disposed of.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)